

Supreme Court's Direction on Racial Attacks

638. SHRIMATI MOHSINA KIDWAI:
SHRI MAHENDRA MOHAN:
SHRI N.K. SINGH:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Supreme Court has directed the Union Government to explain the steps initiated to ensure safety of Indian students facing racial attacks in Australia and Canada;
- (b) if so, the details of measures taken to prevent recurrence of such incidents;
- (c) whether the steps initiated by Government to ensure safety of Indian students in Australia and Canada are found adequate; and
- (d) if so, the further steps Government proposes to initiate in this regard?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (d) Yes, Sir. The matter is sub-judice.

Bill for reservation of SC/ST/OBC

639. SHRI PRAVEEN RASHTRAPAL: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Bill No. LX of 2004 dated 18th December, 2004 introduced in the Rajya Sabha on 22nd December, 2004 was withdrawn and new Bill dated 19th December, 2008 was introduced for reservation of SC/ST/OBC;
- (b) whether it is fact that the said Bill dated 19th December, 2008 was passed without discussion on 23rd December, 2008;
- (c) the status of the bill passed on 23rd December, 2008 in the Rajya Sabha; and
- (d) whether the Department has issued Reservation Act on the lines of Bill passed on 23rd December, 2008?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (d) The Scheduled Castes, Scheduled Tribes and Other Backward Classes (Reservation in Posts and Services) Bill, 2004 introduced in the Rajya Sabha on 22.12.2004 was withdrawn, and a new Bill, namely, the Scheduled Castes and the Scheduled Tribes (Reservation in Posts and Services) Bill, 2008 was introduced in the same House on 22.12.2008 which was passed on 23.12.2008. The Bill could not be discussed in the Lok Sabha and has since lapsed with the dissolution of the 14th Lok Sabha.

Cases assigned to CBI

†640 SHRI BALAVANT ALIAS BAL APTE:
SHRI PRABHAT JHA:
Will the PRIME MINISTER be pleased to state:

- (a) the number of cases which have been assigned to CBI for investigation by Government during the last three years;

† Original notice of the question was received in Hindi.

(b) the number of cases in which investigation has been completed and number of pending cases;

(c) the action taken by Government on these cases; and

(d) the amount spent by Government on the investigation of these cases till now?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The number of cases assigned to CBI for investigation by Government during the last three years and out of that the number of cases in which investigation has been completed and those still under investigation, is as under :

Year	No of cases assigned to CBI	No. of cases in which investigation completed	No of cases pending investigation
2006	23	21	2
2007	43	31	12
2008	51	25	26

(c) Government does not intervene in the functioning of CBI after cases have been handed over.

(d) It is very difficult to quantify the amount spent on an individual case as the amount is spent by the organization as a whole.

Schemes to eradicate corruptions

641. SHRI SABIR ALI: Will the PRIME MINISTER be pleased to state:

(a) whether the bureaucracy in India has been ranked as one of the most corrupt in the world;

(b) if so, the details in this regard; and

(c) the scheme of Government to eradicate corruption?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) Government is not aware of any Global Survey/study which has ranked bureaucracy in India as the most corrupt. However, a Hong-Kong based Political and Economic Risk Consultancy has ranked India's bureaucracy as the least efficient in a business survey of 12 North and South Asian Economies. In 2009, Transparency International has published a survey titled "Global Corruption Barometer 2009". The Survey is based on public opinion on Corruption as well as experiences of bribery around the world. One of the main findings of the opinion survey is that political parties and the civil service are perceived on average to be one of the most corrupt sectors around the world. The report also notes that the perception of Government effectiveness in relation to addressing Corruption has increased in 12 countries including India. The overall picture presented by the report does not imply that the bureaucracy of the country has been rated as most corrupt.